

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

CP (IB) No. 354/Chd/Pb/2022

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

Ahuja Cotspin Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 11.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Ramneek Kaur, proxy counsel for Mr. Pulkit Goyal, Advocate

For the Respondent : Ms. Swati Vashisth, PCA

ORDER

It is stated by learned counsel for the parties that final order for initiating the CIRP against the same respondent-corporate debtor has been initiated by Court No.1 in CP (IB) No.657/2019 titled as Monika Garg Vs. Ahuja Cotspin Pvt. Ltd. admitted on 12.06.2024. Against that order of the admission of the CIRP the appeal is pending before the Hon'ble NCLAT and the arguments have been heard in the appeal and order has been reserved by the Hon'ble NCLAT. It is further submitted by the learned counsel for the petitioner that the similar matter against the same respondent-corporate debtor is pending for 07.08.2024. Let this matter be listed on the same date i.e 07.08.2024 for awaiting the further orders.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 11, 2024
Mamta